



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Indian System of Medicine
and Homoeopathy Council
(Amendment) Bill 2019

(Bill No. 21 of 2019)

(As passed by in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
AUGUST, 2019

The Goa Indian System of Medicine and
Homoeopathy Council (Amendment) Bill,
2019

(Bill No. 21 of 2019)

A

BILL

*to amend the Goa Indian System of Medicine and
Homoeopathy Council Act, 2001 (Goa Act No. 63
of 2001).*

BE it enacted by the Legislative Assembly of
Goa in the Seventieth Year of the Republic of
India as follows:-

1. Short title and commencement.— (1) This
Act may be called the Goa Indian System of
Medicine and Homoeopathy Council (Amendment)
Act, 2019.

(2) It shall come into force on such date as the
Government may, by notification in the Official
Gazette appoint.

2. Amendment of long title.— In the long title
of the Goa Indian System of Medicine and
Homoeopathy Council Act, 2001 (Goa Act No. 63
of 2001) (hereinafter referred to as the “principal
Act”), the words “Indian system of medicines
and” shall be omitted.

3. Amendment of short title.— In the short
title of the principal Act, the words “Indian
System of Medicine and” shall be omitted.

4. Amendment of section 2.— In section 2 of the principal Act,

(i) in clause (a) the words “Indian system of medicines and” shall be omitted;

(ii) in clause (e), the words “ and Indian system of medicines means System of Medicines commonly known as “Asthang, Ayurvedic or Siddha or Unani or Unani Tibb”” shall be omitted.

(iii) in clause (h), the words “Indian system of medicines and” shall be omitted.

5. Amendment of section 3.— In section 3 of the principal Act,-

(i) in sub-section (1) and in all other sections and the Schedule-I, the words “Indian system of medicines and” wherever they occur, shall be omitted;

(ii) in sub-section (2), in clause (a) and in all other sections, the words “Indian system of medicine and” wherever they occur, shall be omitted.

6. Amendment of section 40.— In section 40 of the principal Act, the expression “Indian Medicine Central Council Act, 1970 (Central Act 48 of 1970) and” shall be omitted.

7. Amendment of Schedule-I.— In the Schedule-I to the principal Act, item 2 shall be omitted.
